

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).35884/2009
(From the judgement and order dated 30/06/2009 in CMWP No.54809/2006
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

U.P.JAL NIGAM & ANR.

Petitioner(s)

VERSUS

L.I.C.EMP.COOP.HNG.SOCIETY LTD.& ANR.

Respondent(s)

(With appln(s) for exemption from filing O.T. and permission to
file additional documents and with prayer for interim relief and
office report)
(FOR FINAL DISPOSAL)

Date: 10/10/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA
HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

For Petitioner(s) Mr. Pradeep Misra,Adv.
Mr. Suraj Singh, Adv.

For Respondent(s) Mr. V.K. Shukla, Adv.
Mr. Pradeep Kumar, Adv.
Mr. K.K. Mohan,Adv.

Mr. S.R. Singh, Sr. Adv.
Mr. Manoj K. Mishra, Adv.
Mr. Gunnam Venkateswara Rao ,Adv

UPON hearing counsel the Court made the following
O R D E R

We are informed by learned counsel for the parties that
no final settlement can be arrived at between them for which
earlier time was granted by the Court.

Leave granted.

Interim order shall continue till the disposal of the
Appeal.

(Rajesh Dham)
Court Master

(Renu Diwan)
Court Master